

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.119
C.P.(IB)/187(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Central Bank of India & Anr
V/s
Hasmukhbhai Ambalal Patel

.....Applicant

.....Respondent

Order delivered on: 15/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sandeep C. Bhatt, Advocate.
For the Respondent : Mr. Harmish K. Shah, Advocate.

ORDER

Since the issue of constitutional validity of Sections 94 and 95 is still pending before the Hon'ble Supreme Court, the matter stands adjourned.

List the matter on 26.06.2023

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)